

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU

(Through web-based Video Conferencing mode)

ITEM No. 09

**IA Nos.147/2020, 93, 111, 123, 126, 134, 209,
233/2021, 263/2022, 806, 820/2023, 71/2024 in
CP (IB) No.154/BB/2017**

IN THE MATTER OF:

State Bank of India	...	Petitioner
Vs.		
M/s. Deepak Cables (India) Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 21.02.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

The Liquidator	:	Shri Ravindra Beleyur
For IA	:	Shri K.G. Raghavan, Sr. Adv. for R7, R8 with Shri Vishnu Shriram & Shri Mithel Reddy, Advs.
For IA 147/2020	:	Shri Anal Shah, Adv. for Applicant
For IA 111/2021	:	Ms. Shriraja S., Adv. for Applicant
For IA 126/2021	:	Shri Varun Joshi, Adv. for R4
For IA 209/2021	:	Advs. Parvathy Giri, Rohan Kothari for R5, R16
For IAs 93, 123, 126, 134, 209, 233/2021	:	Shri A. Murali, Adv. for Respondents

ORDER

1. Heard the Ld. Counsels for the Parties.
2. Pursuant to notice issued on 08.01.2024, Ld. Counsel for the Applicant in IA No.820 of 2023 has not filed proof of service. Further, no reply has been filed by the Respondent in IA No.820 of 2023. Therefore, further one week's time is granted to the Respondent to file objections, and one week thereafter to the Applicant to file rejoinder, if any, after duly serving the copy on other side. List the matter on **03.04.2024** along with other IAs.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
T. KRISHNAVALLI
MEMBER (JUDICIAL)